## Central Administrative Tribunal Principal Bench, New Delhi

CP 655/2015 OA 2569/2013

this the 29<sup>th</sup> day of October, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Mr. P.K.Basu, Member (A)

Shri Prem Kumar S/o Shri Karan Singh R/o 172/4, Karawal Nagar Delhi-110 094 (Mob:9250225815)

..... Petitioner

(By Advocate: Shri Rajiv Aggarwal)

Versus

Shri Puneet Kumar Goel
The Commissioner (South)
South Delhi Municipal Corporation
Dr. S.P.Mukherjee Civic Center
Jawahar Lal Nehru Marg
New Delhi – 110 002

.....Contemnor

## ORDER (ORAL)

## By Hon'ble Mr. V.Ajay Kumar, Member (J)

When this Contempt Petition is taken up, the learned counsel for the applicant seeks leave to withdraw the C.P., with liberty to file the same afresh, if necessary in future, in accordance with law. Accordingly, the CP is dismissed as withdrawn, with liberty, as aforesaid. No costs.

(P.K.Basu) Member (A) (V.Ajay Kumar) Member (J)

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